

**Notifications under Delhi Land Reforms Act, Delhi Panchayat Raj Act and Citizenship Act and All India Services Act**

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
VIDYA CHARAN SHUKLA) : I beg

(1) to re-lay on the Table—

(i) A copy of Notification No. F. 26(4)/Panch/Elec/68 (Hindi and English version) published in Delhi Gazette dated the 20th March, 1969, making certain amendments to the Delhi Land Reforms Rules, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954. [*Placed in Library See No. LT-1057/69*].

(ii) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 26 (4)/Panch/Elec/68 in Delhi Gazette dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954. [*Placed in Library. See No. LT-978/69*].

(2) to lay on the Table —

(a) A copy of the Citizenship (Amendment) Rules, 1969 published in Notification No. G.S.R. 1220 (English version) and G.S.R. 1221 (Hindi version) in Gazette of India dated the 24th May, 1969, under sub-section (4) of section 18 of the Citizenship Act, 1955. [*Placed in Library. See No. LT-1354/69*].

(b) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) S.O. 381-A (Hindi version) published in Gazette of India dated the 28th Janu-

ary, 1969, constituting the Indian Medical and Health Service.

(ii) The Indian Forest Service (Probation) Amendment Rules, 1969, published in Notification No. G.S.R. 1031 in Gazette of India dated the 26th April, 1969.

(iii) The Indian Administrative Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1126 in Gazette of India dated the 17th May, 1969.

(iv) The Indian Police Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1127 in Gazette of India dated the 17th May, 1969.

(v) The Indian Administrative Service (Probation) Amendment Rules, 1969, published in Notification No. G.S.R. 1128 in Gazette of India dated the 17th May, 1969.

(vi) The Indian Police Service (Pay) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1215 in Gazette of India dated the 24th May, 1969.

(vii) The Indian Administrative Service (Probation) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1216 in Gazette of India dated the 24th May, 1969.

(viii) The Indian Police Service (Probation) Amendment Rules, 1969, published in Notification No. G.S.R. 1217 in Gazette of India dated the 24th May, 1969.

- (ix) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1969, published in Notification No. G.S.R. 1218 in Gazette of India dated the 24th May, 1969.
- (x) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1969, published in Notification No. G.S.R. 1219 in Gazette of India dated the 24th May, 1969.
- (xi) The Indian Medical and Health Service (Cadre) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 1258 in Gazette of India dated the 31st May, 1969.
- (xii) The Indian Medical and Health Service (Recruitment) Rules (Hindi version) 1969, published in Notification No. G.S.R. 1259 in Gazette of India dated the 31st May, 1969.
- (xiii) The Indian Medical and Health Service (Initial Recruitment) Regulation, 1969 (Hindi version), published in Notification No. G.S.R. 1260 in Gazette of India dated the 31st May, 1969.
- (xiv) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) First Amendment Regulations, 1969, published in Notification No. G.S.R. 1261 in Gazette of India dated the 31st May, 1969.
- (xv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) First Amendment Regulations, 1969, published in Notification No. G.S.R. 1262 in Gazette of India dated the 31st May, 1969.
- (xvi) The All India Services (Death - cum - Retirement Benefits) Amendment Rules, 1969, published in Notification No. G.S.R. 1263 in Gazette of India dated the 31st May, 1969.
- (xvii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1969, published in Notification No. G.S.R. 1264 in Gazette of India dated the 31st May, 1969.
- (xviii) The Indian Administrative Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 1265 in Gazette of India dated the 31st May, 1969.
- (xix) The Indian Police Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 1266 in Gazette of India dated the 31st May, 1969.
- (xx) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1267 in Gazette of India dated the 31st May, 1969.
- (xxi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1969, published in Notification No. G.S.R. 1268 in Gazette of India dated the 31st May, 1969.

- (xxii) G.S.R. 1269 published in Gazette of India dated the 31st May, 1969, making certain amendment to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (xxiii) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1442 in Gazette of India dated the 21st June, 1969.
- (xxiv) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1969, published in Notification No. G.S.R. 1443 in Gazette of India dated the 21st June, 1969.
- (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations 1969, published in Notification No. G.S.R. 1446 in Gazette of India dated the 21st June, 1969.
- (xxvi) The Fifth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1447 in Gazette of India dated the 21st June, 1969.
- (xxvii) The Indian Police Service (Uniform) Amendment Rules, 1969, published in Notification No. G. S. R. 1448 in Gazette of India dated the 21st June, 1969.
- (xxviii) The Indian Forest Service (Probation) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1486 in Gazette of India dated the 28th June, 1969.
- (xxvix) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1969, published in Notification No. G. S. R. 1487 in Gazette of India dated the 28th June, 1969.
- (xxx) The Indian Police Service (Pay) Fourth Amendment Rules, 1969, published in Notification No. G. S. R. 1490 in Gazette of India dated the 28th June, 1969.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1591 in Gazette of India dated the 5th July, 1969.
- (xxxii) The Sixth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1592 in Gazette of India dated the 5th July, 1969.
- (xxxiii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1969, published in Notification No. G. S. R. 1593 in Gazette of India dated the 5th July, 1969.
- (xxxiv) The Fifth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1594 in Gazette of India dated the 5th July, 1969.
- (xxxv) The Indian Police Service (Uniform) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1595 in Gazette of India dated the 5th July, 1969.
- (xxxvi) The Indian Police Service (Fixation of Cadre Strength) First Amendment

Regulations, 1969, published in Notification No. G.S.R. 1596 in Gazette of India dated the 5th July, 1969.

- (xxxvii) The Third Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1597 in Gazette of India dated the 5th July, 1969.

[Placed in library. See No. LT—1355/69.]

SHRI SRINIBAS MISRA (Cuttack) : I would like to make a submission in regard to this item, particularly in regard to sub-item 2 (b) (i). This notification is being laid under the All India Services Act, under section 3 (2). I would request the now Minister of Finance to purchase concave mirrors for the Ministers so that they would see their picture in those mirrors.

Sub-section 2 of section 3 of the All India Services Act provides :

“All rules made under this section shall be laid for not less than 14 days before Parliament as soon as possible after they are made.”

These rules were made on the 28th January, 1969. We are now at the end of July. And these are being laid on the Table of the House as soon as they are made !

We also find that there is no explanation for the delay. After six months, the rules are being laid on the Table of the house in violation of the Act. What is the fun in this ? Why should this be done ? The hon. Minister owes an explanation to the House for the delay. Why is he so late in laying them before the House ?

SHRI VIDYA CHARAN SHUKLA : May I point out that these papers are not being laid on the Table of the House for the first time ? They are being re-laid on the Table of the House, because they were not laid on the Table of the House for a sufficient period as prescribed. If the hon. Member would carefully read it, he will find that I am only re-laying these papers on the table of the House and not laying them for the first time.

SHRI SRINIBAS MISRA : The hon. Minister has not heard me properly. Only in respect of sub-item (1), he is re-laying on the Table the papers mentioned under sub-sub-items (i) and (ii) of that sub-item. But sub-items (2) reads ‘to lay on the Table’. So this laying for the first time and not re-laying. Could he tell us the date when these times were laid on the Table of the House ?

SHRI VIDYA CHARAN SHUKLA : As far as times I (i) and I (ii) are concerned, they are to be re-laid, and as far as the third item is concerned, that is papers mentioned in item (2), they are being laid here. I do not know whether there has been any delay in laying them. But I shall definitely find out and make a statement on it here.

#### Notifications under Motor Vehicles Act, Etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :

- (1) (i) A copy each of the following Notifications (Hindi and English various) under sub-section (3) of section 133 of the Motor vehicles Act, 1939 :—
  - (a) The Punjab Tourist vehicles (Chandigarh First Amendment) Rules, 1968, published in Notification No. 9251-HII-(4)-68/44266 in Chandigarh Administration Gazette dated the 11th December, 1968.
  - (b) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules 1969, Published in Notification No. 12651-HII (2)-68/376 in Chandigarh Administration Gazette dated the 3rd January, 1969,
- (ii) Two statements showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT—1356/69]